

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 1629
TO BE ANSWERED ON 13TH DECEMBER, 2023**

PREDATORY PRICING BY JIO AND AIRTEL

1629. SHRI NATARAJAN P.R.:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government is in receipt of allegations from its stakeholders including Vodafone idea against predatory pricing by JIO and Airtel TSPs;
- (b) if so, the details thereof;
- (c) whether it is admissible according to IT Rules for such predatory pricing; and
- (d) if not, the proposal with the Government to define predatory pricing norms and administrative power of Telecom Regulatory Authority of India (TRAI)?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)**

(a) to (d) Tariffs of telecommunication services are regulated as per the provisions of the Telecom Regulatory Authority of India (TRAI) Act, 1997.

TRAI issues Telecommunication Tariff Order and amendments thereof from time to time. At present, tariff for telecommunication access service is under forbearance except for National Roaming and Rural Fixed Line Services.

TRAI examines the representations received from stakeholders in accordance with the extant legal framework. The representation submitted by M/s Vodafone Idea Limited has also been disposed of accordingly.
